

6. Engineering Projects (India) Ltd., Delhi.
7. Rehabilitation Industries Corporation Ltd., Calcutta.
8. Braithwaite and Company, Calcutta.
9. Metal Scrap Trade Corporation Ltd., Calcutta.
10. Three Coalfields.
11. Textile Committee, Bombay.
12. Mining and Allied Machinery Corporation Ltd., Durgapur.
13. Hotel Corporation of India Ltd., Bombay.
14. Hindustan Steel Work Construction Ltd., Calcutta.
15. Executive Director (Vig.) in Indo Bharat Petroleum Balmer Lawris.
16. Power Finance Corporation, New Delhi.
17. Mica Trading Corporation, Patna.
18. Indo Burma Petroleum Co. Ltd., Calcutta.
19. Jute Corporation of India Ltd., Calcutta.
20. Steel Authority of India Ltd., New Delhi.

[Transferred to the 10th August, 1989]

Linking of Places of Tamil Nadu with N.T.H.W

2577. SHRI PASUMPON THA KIRUT. TINAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what are the names of places in Tamil Nadu which have been linked with the National Telephone net work, so far; and

(b) what are the names of places which are likely to be provided with this facility during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The information is given in the statement.

(b) Two places namely Vridhachalam and Manapparai are proposed to be provided with STD facility during the current financial year.

Statement

The following places in Tamil Nadu have been provided with STD facility.

Aduthurai
Ambasamudram
Ambur
Arni
Aruppukotai
Attur
Avinashi
Annur
Bhavanji
Bodinayanur
Chidambaram
Chinagleput
Chinnaiapatti
Coimbatore
Thondamuthur
Saravanmapatti
Alandurai
Kurichi
Madukkari
Sulur
Perinakkanipalayam
Devakettai
Dharapuram
Dharapuri
Didigul
Erode
Gopichettipalayam
Gummudipondi
Hosur

Honur Sipcot
 Kanyakumari
 Kangeyam
 Kalpakkam
 Karaikudi
 Karur
 Kodaikanal
 Kovilpatti
 Kulitalai
 Kumbakenam
 Kutalam
 Kuzhithurai
 Kancheepuram
 Mahabalipuram
 Mannargudi
 Mariamalanagar
 Melur
 Mettupalayam
 Musiri
 Myladuthurai
 Madras
 Madurai
 Nagamalaipudukottai
 Othakadai
 Silaiman
 Thirunagar
 Nagapattinam (Nagore)
 Narakkal
 Nanguneri
 Nellikuppam
 Neveli
 Nagaceil
 Ooty
 Pallada
 Palani

Papnasam
 Panruti
 Paramakudi
 Perunduarai
 Pollachi
 Penneri
 Pudukottai
 Rajapalayam
 Rameshwaram
 Ranipet
 Ranipet Sipcot
 Melvisharam
 Rasipuram
 Ramnathpuram
 Sankarankoil
 Sankaridurg
 Sakarnagar
 Sathyamanalam
 Sattur
 Shencottah
 Sirkali
 Sivakasi
 Somanur
 Sirivilliputhur
 Salem
 Sivaganga
 Tenkasi
 Theni
 Thirumanglam
 Thiruvayura
 Tindivanam
 Tiruchengode
 Tiruppur
 Tiruttani
 Tiruvanmala
 Tiruvarur

Tiruvellore
 Thanjavur
 Tirunelveli
 Palayamkottai
 Trichy
 Manchanalur
 Somarasampet
 Sriransam
 Tiruverumbur
 Tirupara thurai
 Tuticorin
 Harbour
 Udumalpet
 Uthukuli
 Vallam
 Valliyoor
 Valparai
 Vaniyaambadi
 Vellakoil
 Villupuram
 Virudhunagar
 Vellore

Ban on Smoking

2578. SHRI RAM AWADHESH SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that more people die from smoking in India than those from road accidents, alcohol and AIDS taken together;

(b) what is the estimated number of casualties due to smoking-related diseases every year in India during the last three years; and

(c) whether Government propose to ban smoking as has been done by the Olympic Committee during the forthcoming 1992 Olympics?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) to (c) It is estimated that about 6 to 10 lakh people die due to tobacco related diseases every year in India.

The measures undertaken to reduce the consumption of tobacco products include:

(i) educating the masses against the use of tobacco products by highlighting its evil effects on health like cardiovascular diseases, hypertension, oral and lung cancer etc.

(ii) introduction of legislation for ban on advertisement of cigarette and tobacco products.

(iii) printing of statutory warning on cigarette packets.

Land Allotted to Balamrai Cooperative Housing Society in Secunderabad

2579. SHRI TALARI MANOHAR:
 SHRI PRABHAKAR RAO
 KALVALA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that exemption under section 20A of the Urban Land Ceiling Act (ULC) was granted to M/s. Balamrai Cooperative Housing Society by the Ministry on the 18th May, 1985 for nearly 40 acres of land at Secunderabad Cantonment, Andhra Pradesh;

(b) whether it is also a fact that the said society sought exemption on the basis that it would provide house sites to poor and homeless people, particularly weaker sections;

(c) whether it is also a fact that contrary to the above assurance, most of the allottees of plots by this society are affluent people, including senior officers of the Ministry of Defence and its subordinate offices and their children and relatives;